

**GOVERNMENT OF INDIA
ENVIRONMENT AND FORESTS
LOK SABHA**

STARRED QUESTION NO:353
ANSWERED ON:19.12.2011
POLLUTING INDUSTRIAL UNITS
Gandhi Shri Feroze Varun

Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

- (a) whether the Government has made any assessment of the number of polluting industries in the country;
- (b) if so, the details thereof, industry-wise;
- (c) whether the Government has taken any stringent steps to stop pollution from such units;
- (d) if so, the details thereof; and
- (e) if not, the reasons therefor?

Answer

MINISTER OF STATE (INDEPENDENT CHARGE) FOR ENVIRONMENT AND FORESTS (SMT. JAYANTHI NATARAJAN)

(a) to (e) A Statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) to (e) OF THE LOK SABHA STARRED QUESTION NO. 353 FOR REPLY ON 19.12.2011 REGARDING POLLUTING INDUSTRIAL UNITS BY SHRI VARUN GANDHI.

(a) & (b) The Government has indentified 17 categories of highly polluting industries. There are 2608 industries identified under 17 categories of highly polluting industries. Of these, 1924 industries have provided requisite pollution control systems to comply with the prescribed standards. 339 units are closed and 345 industries are not having adequate facilities to meet with the prescribed standards. The State wise and category wise distribution of these highly polluting industries is given at Annexure - I and II respectively.

The State Pollution Control Boards (SPCBs) and Pollution Control Committees (PCCs) are the statutory bodies to grant consent to the industries under the Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981. The SPCBs have also identified the polluting industries based on their pollution potential and have further grouped them into red, orange and green categories. The identified industries are monitored on regular basis by SPCBs and PCCs for assessing the status of their compliance with the prescribed pollution control norms.

(c) to (e) The Government has taken several steps to control pollution from such industries as given below:

- (i) Regular monitoring of industrial units by the SPCBs and PCCs for ensuring environmental compliance.
- (ii) Issue of directions to the defaulting industries by SPCBs / PCCs including closing down their manufacturing processes.
- (iii) Notification of general and industry specific emission and effluent standards to check industrial pollution.
- (iv) Identification of 88 critically polluted industrial clusters for restoration of environmental quality in these areas.
- (v) Evolved mutually agreed programme for seeking participation of Corporate in environmental pollution control under Corporate Responsibility for Environmental Protection (CREP).
- (vi) Setting up of 153 Common Effluent Treatment Plants and 29 Common Treatment Storage and Disposal Facilities for management of effluents and Hazardous waste respectively.
- (vii) Introduction of clean technologies in industrial units for reducing generation of air and water pollution.